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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**


C.P. (I.B) No. 68/9/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.03.2018**

Name of the Company: Novel Chem
V/s.
Balaji Fibers Reinforce Pvt Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	VIRAL K. SHAH	CA	PETITIONER	
2.	Parth H. Bhatt	Advocate	Respondent	<u>Parth H. Bhatt</u>


ORDER

Learned FCA Mr. Viral Shah present for Operational Creditor/ Petitioner. Learned Advocate Mr. Parth Bhatt present for Respondent.

Proof of service is filed.

Learned Advocate Mr. Parth Bhatt filed Vakalatnama for Respondent and requested for time to file objections. Prayer is allowed, two weeks' time is granted to file objections with advance copy to other side.

List the matter on 04.04.2018.


MANORAMA KUMARI
MEMBER JUDICIAL
Dated this the 9th day of March, 2018.


HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL